

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 06.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/64/2024
NAME OF THE COMPANY	Pravista Infra Pvt Ltd
NAME OF THE PETITIONER(S)	Indian Bank
NAME OF THE RESPONDENT(S)	Mr. P Narotham Rao
UNDER SECTION	u/s 95 of IBC

ORDER

Present: Ld. Counsel Mr. Sethu Madhava Rao for the Financial Creditor.

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (IBC) by Financial Creditor. We have heard Ld. Counsel for the Financial Creditor and also perused the records.

Ms. Suhasini Ashok B, having Registration number IBBI/IPA-002/IPN01134/2022-2023/14080 (validity upto 10.12.2024), Phone No. 8688020622 and email id: suhasiniashok2821@gmail.com is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Interim moratorium commences from the date of filing of the Petition under Section 95 of I&B Code, 2016, with the following conditions.

Petitioner is directed to issue notice to the Respondent and file proof of the same by way of an Affidavit.

The Petitioner is directed to pay a sum of Rs.50,000/- (Rupees Fifty Thousand only) to the Resolution Professional to meet out the expenses to perform the functions assigned to him. This shall be subject to adjustment by COC as accounted for by RP and shall be paid back to the Petitioner.

Matter is adjourned to 03.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)